

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 253 of 2020

Sudhir Lakra ... Appellant  
Versus  
The Union of India through CBI ... Respondent

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Anil Kumar, Sr. Adv.  
For the CBI : Mr. Rohit Sinha, Adv.

05 / 25.06.2020

Cr. Appeal (SJ) No. 253 of 2020

This appeal will be heard.

Admit.

Lower Court Records has been received in Cr. Appeal (SJ) No. 49 of 2020, hence, list this appeal along with Cr. Appeal (SJ) No. 49 of 2020 under the heading 'for hearing'.

(ANIL KUMAR CHOUDHARY, J.)

I.A. No. 3336 of 2020

Heard the parties through Video Conferencing.

Learned senior counsel for the appellant submits that while the appellant was posted as Manager (Credit) of Bank of Baroda, he was involved in processing of loan application of borrower- co-accused person to the regional office without proper verification of the mortgaged property and later on, it was found that the document, basing upon which, the property was mortgaged to secure the loan, was forged and fabricated one and the loan which was sanctioned, was not repaid by the borrower. Drawing attention of the court to exhibit 11- the books of

instruction of the bank, learned senior counsel for the appellant submits that deposition of P.W. 39 at paragraph 14 is contrary to the written document and the allegation against the appellant is rather on lesser footing than that of the co-accused Kailash Nath who has been admitted to bail vide order dated 28.05.2020 in I.A. 3184 of 2020 arising out Cr. Appeal (SJ) No. 49 of 2020. It is further submitted by learned senior counsel that the loan was sanctioned by P.W. 22 being the superior officer and the appellant has no decisive role in the said sanction or disbursal of the loan. It is further submitted by learned senior counsel that the appellant has very good ground to agitate in this appeal and also the appellant has all along remained in custody since 10<sup>th</sup> January, 2020 after his conviction. It is lastly submitted by learned senior counsel that the appellant is ready and willing to deposit Rs. 3,00,000/- being the part of the fine amount in the trial court and he undertakes to co-operate with the hearing of the appeal, hence, the appellant be released on bail.

Learned counsel for the CBI opposes the prayer for bail of the appellant.

Considering aforesaid facts of the case, the appellant named above is directed to be released on bail during the pendency of the appeal, on depositing Rs. 3,00,000/- as part of the fine in the trial court and on furnishing bail bond of Rs. 25,000/-(twenty five thousand) with two sureties of the like amount each, to the satisfaction of learned Special Judge, CBI, Ranchi in connection with R.C. case no. 14 (S)/2008-AHD-R with the condition that he will co-operate with the hearing of the appeal.

This interlocutory application stands allowed.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-